

e.g. radar, radio tracker etc. be adopted for their migration and monitoring etc.

(10) Noting that remote sensing techniques like aerial photography, CCTV, LLL TV, Thermal mapping and radar etc. have great potential for the detection of birds in flight or on ground, monitoring of airport environment for habitat manipulation measures, it is recommended that such studies be taken up with the assistance of Department of Space.

(11) The centres having ornithology units be given financial assistance for studies on birds specially on those which can be used as predators of insect pests of crops. These birds could be of immense benefit in pest management system.

(c) Necessary action to implement these recommendations is being taken by the agencies concerned.

Enquiries being conducted by various agencies into AI Boeing 707 Aircrash

1471. SHRI UTTAMBHAI H. PATEL:
SHRI RAM SINGH YADAV:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether various enquiries are being conducted by various agencies for the Air India Boeing 707 flying in from Singapore via, Madras which crashed on landing at Bombay Airport on 22/23 June, 1982;

(b) if so, the details of each of the enquiries;

(c) the details of preliminary reports and findings thereof;

(d) the number and details of persons and staff of Air India and other died and injured;

(e) the causes of the accident;

(f) who are responsible for the said accident; and

(g) the action taken or proposed to be taken to reduce such accidents?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) to (c). Immediately after the ac-

cident the DGCA, as usual, appointed an Inspector of Accident under rule 71 of the Aircraft Rules, 1937. Subsequently, however, a Court of inquiry headed by Justice P. B. Sawant of the Bombay High Court has been appointed to investigate into the accident. In view of this, it would not be appropriate to disclose details of the report of the Inspector of Accident.

(d) 17 persons (2 crew members, 2 staff members of Air India and 13 passengers) were killed, and 25 persons (6 crew/staff members of Air India and 19 passengers) were injured requiring hospitalisation.

(e) and (f). The report of the Court of Inquiry is awaited.

(g) Appropriate action as necessary will be taken on receipt of the report of the Court of Inquiry.

Permission to Hindustan Lever to retain Higher percentage of foreign share holding

1472. SHRI SATYA SADHAN CHAKRABORTY: Will the Minister of FINANCE be pleased to state:

(a) the reasons why Government are allowing Hindustan Lever to retain 51 per cent foreign shareholdings despite the FERA Committee's rejection of the request for the same earlier;

(b) whether this is going to be a precedent for the future; and

(c) if not, how?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c). The representation from M/s. Hindustan Lever Ltd. for retention of 51 per cent foreign shareholding was considered by the FERA Committee which after taking into account various aspects of the matter, such as the company's exceptional performance in exports and increase in its turnover in Appendix I industries and in sophisticated technology recommended the proposal. It has been decided to allow the company to retain 51 per cent non-resident equity provided the company fully meets the FERA guidelines in a year. The decision has been taken in terms of the FERA guidelines and there has been no deviation from these guidelines.